

State Vs. Ramiz Raja @ Mizzi  
FIR No. 298/20  
PS Mayur Vihar  
U/s : 392/34 IPC

**Pursuant to Order No. 3392-3412/Judl.Br./East/KKD dated 16.05.2020, the present matter has been taken up by the undersigned. The proceedings have been conducted through VC (Video Conferencing) by using the App Cisco Webex.**

**26.06.2020**


Present : Sh. Sanjay Kumar, Ld. Addl. PP through video conferencing.  
Ms. Shubham, Ld. Counsel for the applicant/accused through video conferencing.

This is an application for grant of interim bail under Section 439 Cr.PC.

Ld. Counsel for the applicant/accused submits that she is not pressing this application and requests that she be allowed to withdraw the present application with liberty to file afresh. Prayer allowed.

Application is dismissed as withdrawn with liberty to file afresh.

File be consigned to the record room.

  
**SANJEEV KUMAR-I**  
ASJ/SFTC/EAST  
KKD/DELHI.

State Vs. Sandeep  
FIR No. 282/20  
PS Mayur Vihar  
U/s : 363 IPC

**Pursuant to Order No. 3392-3412/Judl.Br./East/KKD dated 16.05.2020, the present matter has been taken up by the undersigned. The proceedings have been conducted through VC (Video Conferencing) by using the App Cisco Webex.**

**26.06.2020**

Present : Sh. Sanjay Kumar, Ld. Addl. PP through video conferencing.  
Ms. Archana Verma, Ld. Counsel for the applicant/accused through video conferencing.

This is an application for grant of anticipatory bail to the applicant/accused under Section 438 Cr.PC.

It is submitted by the Ld. Counsel for the applicant/accused that the false FIR has been leveled against the applicant/accused that the applicant/accused has kidnapped K-XXX, the daughter of the complainant. Whereas the applicant/accused and K-XXX both are major and K-XXX has left her parental home on her own wish and performed marriage with the applicant/accused at Arya Samaj Mandir, Ghaziabad, UP on 19.02.2020 and thereafter, their marriage was duly registered. However, the marriage between them is not liked by the parents of K-XXX and that is why a false FIR/case has been registered against the applicant/accused.

Ld. Counsel for the applicant/accused has relied upon the copy of

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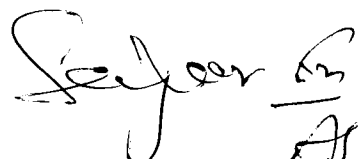
Aadhar Card and PAN Card of K-XXX to show the date of birth of K-XXX as of year 2001.

On the other hand, Ld. APP for the state submits that as per the complaint lodged by Sh. Inder Pal, his daughter, K-XXX, aged about 16 years has been kidnapped by someone, on whose hand name Sandeep is written. He has further alleged that his daughter K-XXX has been kidnapped from 27.05.2020. It is submitted by the Ld. APP for the state that as the prosecutrix is a minor, as per the complainant, therefore, even if she has gone with her own wish and consent, the same is immaterial. Ld. APP for the state further submits that the applicant/accused is a resident of UP and his past involvement is to be traced, therefore, at this stage applicant/accused may not be granted bail.

I have considered the submissions and gone through the record.

From the documents filed by the applicant/accused, it appears that the applicant/accused and the missing K-XXX has performed marriage and the date of birth of K-XXX is of year 2001 and she is above 18 years of age. However, since the complainant, father of the K-XXX has alleged that she is 16 years of age, in my view the police is need to investigate what is the age of the prosecutrix. Therefore, if she is a major and had gone with the applicant/accused with her own wish and consent then there is no offence is made out against the applicant/accused.

Therefore, considering the above said facts and circumstances, I order that the applicant/accused to join the investigation with the IO/ASI Mahavir Singh/SHO and also produce K-XXX before the concerned

  
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IO/SHO on 27.06.2020 at 04:00 PM.

The IO/SHO will also file report on what basis/documents, father of the complainant has given the age of the prosecutrix as 16 years.

Put up this application on 30.06.2020.

Till then, IO will not arrest the applicant/accused.

Copy of this order be given dasti through email to the Ld. Counsel for the applicant/accused, as prayed for.

  
**SANJEEV KUMAR**  
ASJ/SRJC/EAST  
KKD/DELHI.

State Vs. Sonu @ Jitender Gupta  
FIR No. 259/20  
PS Gandhi Nagar  
U/s : 323/341/452 IPC

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**26.06.2020**

Present : Sh. Sanjay Kumar, Ld. Addl. PP through video conferencing.

Sh. Deepak singh, Ld. Counsel for the applicant/accused.

This is an application for grant of anticipatory bail under Section 438 Cr.PC.

Ld. Counsel for the applicant/accused submits that he is not pressing this application and requests that he be allowed to withdraw the present application. Prayer allowed.

Application is dismissed.

File be consigned to the record room.

  
**SANJEEV KUMAR-I**  
ASJ/SFTC/EAST  
KKD/DELHI.

State Vs. Faizan  
FIR No. 310/20  
PS Mayur Vihar  
U/s : 394/34 IPC

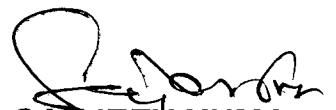
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**26.06.2020**

Present : Sh. Sanjay Kumar, Ld. Addl. PP through video conferencing.  
None for the applicant/accused.


It has been submitted by the Reader of the Court of the undersigned that despite making call again and again, Ld. Counsel for the applicant/accused is not picking up the phone and he is not joining the video conferencing despite sending link of the email address given by him. Hence, in the circumstances, the present bail application is dismissed in default.

File be consigned to the record room.

  
**SANJEEV KUMAR-I**  
ASJ/SFTC/EAST  
KKD/DELHI.

IO/SI Manoj Kumar, who has confirmed that bail order was passed in FIR No. 334/18, PS Mayur Vihar. From the application for bail filed by applicant/accused, it is evident that the FIR no. 141/17 was of PS EOW and FIR No. 334/18 was of PS Mayur Vihar but my Ld. Predecessor in the order dated 11.06.2020 has inadvertently mentioned the PS as EOW in the case FIR no. 334/18 also instead of PS Mayur Vihar. Therefore, I allow the present application and modify the order dated 11.06.2020 to the extent that at the place of PS it shall be read as Mayur Vihar instead of EOW. Rest of the order will remain the same.

Application disposed of. File be consigned to the record room.

  
**SANJEEV KUMAR-I**  
ASJ/SFIC/EAST  
KKD/DELHI.

State Vs. Ajeet Mishra  
FIR No. 33/19  
PS New Ashok Nagar  
U/s : 302/201/34 IPC

**Pursuant to Order No. 3392-3412/Judl.Br./East/KKD dated 16.05.2020, the present matter has been taken up by the undersigned. The proceedings have been conducted through VC (Video Conferencing) by using the App Cisco Webex.**


**26.06.2020**

Present : Sh. Sanjay Kumar, Ld. Addl. PP through video conferencing.  
Sh. Dinesh Yaduvanshi, Ld. Counsel for the applicant/accused through video conferencing.

This is an application for grant of interim bail under Section 439 Cr.PC.

It is submitted by the Ld. Counsel for the applicant/accused that the applicant/accused is in J/C since 27.01.2019 and due to the prevailing situation of the COVID-19, which lead into infection to many of the jail officials and jail inmates, this bail application has been filed. It is further submitted by the Ld. Counsel for the applicant/accused that the charge sheet in this case has already been filed and the applicant/accused is no more required for the purposes of investigation.

On the other hand, Ld. APP for the state submits that the case of the applicant/accused do not fall with the guidelines of the High Power Committee regarding grant of interim bail. Ld. APP for the state further submits that on 27.01.2019, a PCR Call was received regarding quarrel


  
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with the staff of Ambulance -108 at Jhanda Chowk, New Ashok Nagar, Delhi and police reached there and there one person was lying dead and later on during investigation, the said person was identified as Ravinder Kumar Pathak and thereafter, on the statement of the caller Subhash Singh, the present case under section 302/201/34 IPC was registered and during the investigation it came out that Ajit Kumar Mishra and Subhadra Devi was in love with each other and deceased Ravinder Kumar Pathak was creating problem so they murdered him. Hence, there are grave allegations of murder against the applicant/accused and he may not be granted bail.

I have considered the submissions and have gone through the reply filed by the IO. Admittedly, as per the guidelines issued by the High Power Committee, bail of the applicant/accused has to be considered in cases where the accused is in custody for more than two years in case of murder. Hence, the case of the applicant/accused does not fall in the guidelines issued by the High Power Committee. Merely, because there are some cases of CORONA infections has been found in jail, the applicant/accused cannot be granted interim bail in such a grave offence of murder. Hence, considering the above facts and circumstances, I do not find this is a fit case for grant of interim bail. Therefore, the present bail application of the applicant/accused is dismissed.

File be consigned to the record room.

  
**SANJEEV KUMAR-I**  
ASJ/SFTC/EAST  
KKD/DELHI.

State Vs. Firoz Khan  
FIR No. 712/16  
PS Shakarpur  
U/s : 302/201/34 IPC

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**26.06.2020**

Present : Sh. Sanjay Kumar, Ld. Addl. PP through video conferencing.  
Sh. Dinesh Yaduvanshi, Ld. Counsel for the applicant/accused through video conferencing.

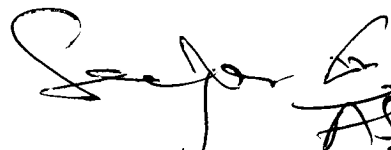
This is an application for grant of interim bail under section 439 Cr.PC.

It is submitted by Ld. Counsel for the applicant/accused that the applicant/accused is in J/C since 02.08.2016. Hence, his case falls within the guidelines issued by the High Power Committee. Therefore, applicant/accused may be granted interim bail.

On the other hand, Ld. APP for the state submits that the interim bail application of the applicant/accused has been dismissed by this court on 08.06.2020 and there is no change in the circumstances. Therefore, bail may not be granted.


I have considered the submissions and gone through the record.

Considering the facts and circumstances that in the order dated 08.06.2020, I have in detail given the reasons for not granting the

  
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interim bail to the applicant, accused and admittedly, there is no change in the circumstances, the present interim bail application of the applicant/accused is dismissed.

File be consigned to the record room.

  
**SANJEEV KUMAR-I**  
ASJ/SFTC/EAST  
KKD/DELHI.

State Vs. Anuj Chaudhary  
FIR No. 74/18  
PS Geeta Colony  
U/s : 370/370A/120B IPC

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Present : Sh. Sanjay Kumar, Ld. Addl. PP through video conferencing.  
Sh. Dinesh Yaduvanshi, Ld. Counsel for the applicant/accused through video conferencing.

No reply has been received from the IO/SHO. Let IO/SHO is directed to file a detailed reply.

Concerned Ahlmad is also directed to produce the Trial Court Record.

Report be also called from the Jail Authority regarding the conduct of the applicant/accused.

Put up on 03.07.2020.

  
**SANJEEV KUMAR-I**  
ASJ/SFTC/EAST  
KKD/DELHI.

State Vs. Kamal  
FIR No. 486/13  
PS Mandawali  
U/s : 302 IPC

**Pursuant to Order No. 3392-3412/Judl.Br./East/KKD dated 16.05.2020, the present matter has been taken up by the undersigned. The proceedings have been conducted through VC (Video Conferencing) by using the App Cisco Webex.**

**26.06.2020**


Present : Sh. Sanjay Kumar, Ld. Addl. PP through video conferencing.  
Sh. Dinesh Yaduvanshi, Ld. Counsel for the applicant/accused through video conferencing.

Ld. APP for the state submits that Ld. Trial Judge has passed an order that whenever any bail application of the applicant/accused is filed then a notice be issued to the wife of the deceased to hear her submissions also.

Considering the facts and circumstances of the case, issue notice to the wife of the deceased for 03.07.2020.

IO has also mentioned that the applicant/accused has previous involvement and did not fulfill the criteria and therefore, notice be also issued to the concerned IO to file the details of the cases of the previous involvement of the accused for 03.07.2020.

Put up on 03.07.2020.

  
**SANJEEV KUMAR-I**  
ASJ/SFTC/EAST  
KKD/DELHI.